

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.87/MP/2022

- Subject : Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 10.01.2018, seeking declaration, extension of time period for achieving CoD of the Project and compensation on account of occurrence of force majeure and change in law events, and other consequential reliefs.
- Date of Hearing : **21.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Fatehgarh Bhadla Transmission Limited (FBTL)
- Respondents : Adani Renewable Energy Park Rajasthan Ltd. (AREPRL) and 2 Ors.
- Parties Present : Shri Sanjay Sen, Sr. Advocate, FBTL
Shri Hemant Singh, Advocate, FBTL
Shri Lakshyajit Singh Bagdwal, Advocate, FBTL
Ms. Lavanya Panwar, Advocate, FBTL
Ms. Sakshi Kapoor, Advocate, AREPRL
Shri Swapnil Verma, CTUIL
Shri Siddhartha Sharma, CTUIL
Ms. Muskan, Agarwal, CTUIL
Shri Alok Shankar, Advocate, CTUIL
Shri Kumarjeet Ray, Advocate, CTUIL
Shri Ravi Sinha, Advocate

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and accordingly, was adjourned.

2. The Petitioner is directed to submit on an affidavit within a week the complete survey report for the revised route conducted by the Petitioner (146 Km).
3. The Petition shall be listed for hearing on **6.9.2023**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)